

As regards 7 shopkeepers, the licences of 4 have been revoked from the 27th January 1963 and they are being charged damages for unauthorised occupation. The remaining 3 shopkeepers are charged licence fee equal to the Rent under FR. 45-B which varies from Rs. 26 to Rs. 28 p.m. per shop.

(c) and (d). In the case of fresh licences, the persons are charged licence fee equal to market rate of rent for the accommodation allotted to them. It varies from Rs. 52 to Rs. 56 p.m. per shop, depending on the size of the servant quarter.

Service Charges on M.P. Flats

341. { Shri P. C. Borooah:
 { Shri Hem Raj:
 { Shri P. R. Chakraverti:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether additional miscellaneous service charges leviable on the M.P. flats in New Delhi have been increased and if so, since when;

(b) the reasons for not informing the Members of this increase in advance; and

(c) how the arrears are to be recovered?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) The service charges on M.P. flats in New Delhi have been increased with effect from 1st June, 1962.

(b) The matter remained under consideration of the Joint Committee of Chairmen, House Committee of both the Houses of Parliament.

(c) The arrears on this account are proposed to be recovered in four instalments commencing from November, 1963.

Medical Education

343. { Shri Dhaon:
 { Shri Bishanchander Seth:
 { Shri B. P. Yadava:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that the National High-Power Committee for Higher Medical Education held its meeting in New Delhi recently; and

(b) if so, the decisions taken by the Committee and how far they have been accepted by Government?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The inaugural meeting of the National Committee on Higher Medical Education and Training which took place on the 28th of October, 1963 mainly reviewed the existing facilities available for post-graduate medical and professional education. It was decided—

(i) to re-designate the Committee as the National Committee for Post-graduate Education and Training in Medical Sciences and Allied Professions.

(ii) to appoint study teams for a general review of facilities in the country for post-graduate medical studies in various institutions. Government have accepted these recommendations.

(iii) to collect information on the present number of doctors with post-graduate and specialist qualifications and how they are being used.

(iv) to work out proposals for better and expanded post-graduate training of a uniformly high standard.

Remissions for East Pakistan D.Ps.

344. { Shri B. P. Yadava:
 { Shri Dhaon:
 { Shri Bishanchander Seth:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have taken any decision in regard to the

extent of remission which will be granted to displaced persons from East Pakistan who have not received compensation for their properties left behind in East Pakistan;

(b) if so, the number of persons who have not been given any compensation so far; and

(c) the outlines of the proposed scheme?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (c). No decision has yet been taken on the question of remission of loans given to displaced persons from East Pakistan. That question is in any case not linked with properties left behind in East Pakistan.

(b) Does not arise.

Khadakvasla and Panshet Dams

345. Shri Nath Pai: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Maharashtra have approached the Union Government for help for rebuilding the Khadakvasla and Panshet Dams; and

(b) if so, the response of the Union Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

12 hrs.

INTRODUCTION OF MINISTER

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, may I present to you and through you to this honourable House Shri Chagla who was this morning sworn in by the President as Minister of Education? (*Applause*)

श्री राम सेवक यादव (बाराबंकी) :
जज श्रीर मुल्जिम को एक जगह करने के लिये प्रधान मंत्री को बधाई ।

Mr. Speaker: We have expressed our welcome by the applause as well, and I also join the Members in extending to Shri Chagla my hearty welcome in joining this Cabinet, and we hope that he will be of great help to us.

12-01 hrs.

PAPERS LAID ON THE TABLE

EMERGENCY RISKS (FACTORIES) INSURANCE (THIRD AMENDMENT) SCHEME, AND EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME NOTIFICATION UNDER COMPANIES ACT ANNUAL REPORT OF BOARD OF DIRECTORS OF INDUSTRIALS FINANCE CORPORATION OF INDIA

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

- (1) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2733 dated the 23rd September, 1963 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [*Placed in Library. See No. LT-1857/63*].
- (2) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1963, published in Notification No. S.O. 2734 dated the 23rd September, 1963 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [*Placed in Library. See No. LT-1858/63*].
- (3) Notification No. G.S.R. 1681 dated the 26th October, 1963